

**C I R C U L A R**

**No. C.2605/24**

In view of the observations made by the Honourable Division Bench of this High Court (Coram: Honourable the Chief Justice Mrs. Justice Sunita Agarwal and Honourable Mr. Justice Pranav Trivedi) in its various orders passed in Writ Petition (PIL) No.43/2024 with Writ Petition (PIL) No.50/2024 and the provisions of *Section 129 of the Motor Vehicles Act, 1988 read with Rule 193 of Gujarat Motor Vehicles Rules, 1989* and considering the safety of the Officers and Staff members of this High Court, Hon'ble the Chief Justice has been pleased to direct that every Officer and Staff member driving two wheeler and /or pillion rider shall wear protective Headgear i.e. Helmet confirming the standards as prescribed in the aforesaid Act, henceforth.

The Officers and Staff members who are commuting to the High Court on two wheeler as rider and/or pillion rider shall not be permitted to enter into the premises of the High Court from any/all of the entry gates, without wearing the Helmet.

The non-observance of these instructions shall be viewed seriously and may invite administrative action.

**HIGH COURT OF GUJARAT, AT SOLA,  
AHMEDABAD - 380060.**

**DATE: OCTOBER 08, 2024.**

  
**(MOOLCHAND TYAGI)  
REGISTRAR GENERAL**

**Copy forwarded with compliments, for information and necessary action to :-**

1. All Staff members/Officers of this High Court (Through Dash Board).
2. Security Office of the High Court of Gujarat.
3. Website of the High Court of Gujarat.

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AHMEDABAD - 380060.**

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